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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

R. A. NO. 208/2003

IN

O. A. 3239/2002

New Delhi this the 28th day of July, 2003.

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)  
Hon'ble Shri V.K. Majotra, Member (A).

Kanhiya Lal Kanak ... Applicant.

Versus

Union of India ... Respondent.

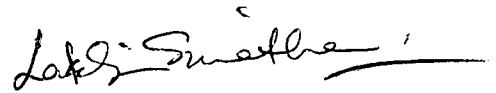
O R D E R (By Circulation)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J).

A perusal of the averments in the Review Application made by the review applicant shows that he is re-arguing the case which has been disposed of by order dated 20.5.2003, after hearing the learned counsel for parties. None of the grounds taken by the applicant falls within the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 read with Order 47, Rule 1 CPC and it is settled law that the review applicant cannot re-argue the case as if it is an appeal. In this view of the matter, RA 208/2003 is rejected.



(V.K. Majotra)  
Member (A)



(Smt. Lakshmi Swaminathan)  
Vice Chairman (J)

'SRD'